पंजाब नैशनल बैंक punjab national bank
...the name you can BANK upon!

Circle Office, Gurugram GSAD Department
Plot no 5, Ground Floor, Institutional Area, Sector -32, Gurugram

PREMISES REQUIRED

Punjab National Bank invites offers from the owners of suitable premises for:
1. Shifting of BO Sukhrali (D.No. 314500) and 2. Opening of branch at BO Sector 82, Gurugram at the following place on ground floor with minimum 20 feet frontage and having total carpet area of 1000/900 sq.ft. along with free of cost space for parking of vehicles, installation of generator set and space for v-sat / tower at roof with all facilitates including adequate power and water supply.

Name of the center	District	State/U.T.	Approx. area required
In and around Sukhrali, Gurugram	Gurugram	Haryana	1000 sq.ft. (+/- 20%)
Sector-82, Gurugram	Gurugram	Haryana	900 sqft (+/- 15%)

Only constructed buildings ready for occupation are required. The offerer has to modify the civil work as desired by the Bank at his or her own cost and should have certificate/permission to utilize the premises commercially. Minimum 15 KW power supply and 1000 liters water storage (overhead or underground) tank with lifting arrangement etc. is to be arranged by the offerer on the acceptance of the proposal by the Bank. Owner is to directly deal with the Bank and Bank will not entertain property dealers / agents in this regard. Offers received through property dealers will not be accepted.
Intending offers shall collect Technical Bid and Financial Bid formats (from GAD department Circle Office, Gurugram during office hours from 10.00AM till 5.00PM or may be downloaded from Bank's website) and submit their offers in two separate sealed covers super scribed Technical Bid (having full details of the property, map, floor area etc.) and Financial Bid (having rate per sq. ft. and other terms of the lease) on or before 02.06.2022 up to 2.00 PM with copy of sketch plan of the offered premises along with proof of ID and ownership papers etc. Name, address, phone/mobile numbers of the owner/ power of attorney holder must be mentioned on both envelops.
The Bank reserves its right to accept or reject any or all the proposals without assigning any reason thereof.
Circle Head

CAN FIN HOMES LTD.

Can Fin Homes Ltd (Sponsor: CANARA BANK)
CIN: L85110KA1987PLC008699
Above Rewari Co-operative Bank Near Hanuman Mandir, Sohna Road, Dharuhera-123106
PH: 01274-242381 / 297604, M.: 7625079165
E-mail :dharuhera@canfinhomes.com

APPENDIX-IV-A [See proviso to rule 8(6)]
Sale notice for sale of immovable properties

SALE NOTICE for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002
NOTICE is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Can Fin Homes Ltd., Dharuhera Branch, will be sold on "As is where is", "As is what is", and "Whatever there is" on **24/06/2022** for recovery of Rs. 11,20,000/- (Rupees Eleven Lakhs Twenty Thousand Only) due to Can Fin Homes Ltd. from **Mrs Sunita W/o Mr. Mukesh & Mr. Mukesh S/o Mr. Ram Singh (Borrowers) and Mr. Gordhan S/o Mr. Har Narayan (Guarantors)**, as on **06/04/2021** together with further interest and other charges thereon. The reserve price will be **Rs. 14,00,000/-** (Rupees Fourteen Lakhs Only) and the earnest money deposit will be **Rs.1,40,000/-** (Rupees One Lakhs Forty Thousand Only)

Description of the immovable property

Flat No. E–398, Golden Heights, Village: Khijuri, Tehsil–Dharuhera District: Rewari (Haryana), Measuring 1128 Sq Ft, Bounded By:
North : Flat No E 397 **South : Flat No E 403**
East : Open Land **West : Road**

The detailed terms and conditions of the sale are provided in the official website of **Can Fin Homes Ltd.,** (www.canfinhomes.com). Please refer to the following link https://www.canfinhomes.com/SearchAuction.aspx

Sd/-
Date: 19.05.2022
Place: Dharuhera **Authorized Officer, Can Fin Homes Ltd.**

The Jammu & Kashmir Bank Limited

J&K Bank
Zonal Office (North) Plot No.132-134 Sector 44, Gurgaon (Haryana) India.
GSTIN: 06AAACT6167G1ZB, T +91 (0)0124-4715800, F+91 (0)0124-4715800,
E-mail : iapmd.del@jkbmail.com, Website: www.jkbank.net
IMPAIRED ASSETS PORTFOLIO MANAGEMENT DEPARTMENT

(POSSESSION NOTICE)
(For Immovable Property) [See rule 8(1)]

Whereas the predecessor of the undersigned being the authorized officer of THE JAMMU & KASHMIR BANK LTD under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 13.01.2020 calling upon the borrower(s) Cum Mortgagor(s) and guarantor(s) viz.

1. M/S Saree Palace, Plot No. B-111, Basement and Ground, Sector 65, Noida, UP-201301**(Borrower)**
2. Mr. Satinder Kapoor S/O Mr. Joginder Pal Kapoor R/O D-13 Anand Vihar. Delhi-110092 **(Partner/Borrower)**
3. Mr. Harjinder Singh Sandhu S/O Mr. Satnam Singh Sandhu R/O H No. C-1, Aruna Park, Laxmi Nagar, Vikas Marg, Shakarpur, East Delhi-110092 **(Partner/ Borrower/ Mortgagor).**
4. Mr. Sulabh Kapur S/O Satinder Kapur R/O D-13 Anand Vihar, Delhi-110092 **(Gurantor).**

to repay the amount mentioned in the notice being **Rs. 5,11,61,746.96 (Rupees Five Crores Eleven Lacs Sixty One Thousand Seven Hundred Forty Six and Paisa Ninety Six only)** together with future interest w.e.f **01.01.2020** and further costs & charges etc. until payments in full, within 60 days from the said notice.
The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on **19th day of May of the year 2022.**
The borrower/guarantor in particular and public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to charge of The Jammu & Kashmir Bank, Business Unit- at Dwarka-New Delhi for an amount of **Rs. 5,11,61,746.96 (Rupees Five Crores Eleven Lacs Sixty One Thousand Seven Hundred Forty Six and Paisa Ninety Six only)** together with future interest w.e.f **01.01.2020** and further costs & charges etc. thereon.
The borrower(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of the time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

EQUITABLE MORTGAGE OF PROPERTY BEARING NO. B-17/2 (ADJOINING PROPRERTY B-17/1) MEASURING 451 ½ SQ. YARD (377.45 SQ. MTS.), SITUATED AT KRISHNA NAGAR, VILLAGE GHONDLI, ILLAQA SHAHADRA, DELHI-110051 STANDING IN THE NAME OF HARJINDER SINGH SANDHU S/O MR. SATNAM SINGH SANDHU R/O HOUSE NO.C-1, ARUNA PARK, LAXMI NAGAR, VIKAS MARG, SHAKARPUR, EAST DELHI-110092.

Date: 19.05.2022 Authorised Officer
Place: Dwarka New Delhi THE JAMMU & KASHMIR BANK LTD

TATA CAPITAL FINANCIAL SERVICES LTD.

Branch Address: 3rd Floor, Rajendra Point, 1 Raghunath Nagar, M. G. Road, Agra, Uttar Pradesh - 282002

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) of the Security Interest (Enforcement) Rules 2002)
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002
LOAN ACCOUNT 8898776 (M/S CENTTO FOOTWEAR PVT. LTD.)

Notice is hereby given to the public in general and in particular to the below Borrower/ Co-Borrowers that the below described immovable property mortgaged to Tata Capital Financial Services Ltd. **(Secured Creditor/TCFSL)**, the Possession of which has been taken by the Authorised Officer of Tata Capital Financial Services Ltd. (Secured Creditor), will be sold on **08th June, 2022** "As is where is basis" & "As what is and whatever there is & without recourse basis".
Whereas the sale of secured asset is to be made to recover the secured debt and whereas there was a due of a sum of **Rs.1,41,64,145/- (Rupees One Crore Forty One Lakhs Sixty Four Thousand One Hundred and Forty Five Only)** including all costs, interest etc. as on **17.06.2021 from Borrowers/Co-Borrowers, i.e., 1. M/S CENTTO FOOTWEAR PVT. LTD.,** Through its Director/Authorised Signatory, **2. DILEEP KUMAR, 3. KANCHAN DEVI MAHA, 4. MANOJ KUMAR MAHA, 5. MURLIDHAR MAHA, 6. KAMLA DEVI MAHA ALIAS KAMLA DEVI, 7. HIRA LAL ALIAS HEERA LAL, 8. SURESH KUMAR MAHA, & 9. BHARAT MAHA.**
Notice is hereby given that, in the absence of any postponement/ discontinuance of the sale, the said property shall be sold by E- Auction at 2 P.M. on the said **08th June, 2022** by **TCFSL,** having its branch office at **3rd Floor, Rajendra Point, 1 Raghunath Nagar, M. G. Road, Agra, Uttar Pradesh 282002.** The sealed E- Auction for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the TATA CAPITAL FINANCIAL SERVICES LTD till 5 P.M. on the said **07th June, 2022.**

Description of Secured Asset	Type of Possession Constructive/ Physical	Reserve Price (Rs)	Earnest Money (Rs)
PLOT NO. E-6, TRANS YAMUNA COLONY, PHASE- II, AGRA, UTTAR	Constructive	Rs. 2,25,87,260/-	Rs. 22,58,726/-

PRADESH, AREA ADMEASURING 300 SQ. METERS, MORE PARTICULARLY DESCRIBED IN FREEHOLD DEED DATED 18th day of July, 2007 EXECUTED IN FAVOR OF Mrs. KAMLA DEVI. BOUNDED AS:- EAST : PREM HOSPITAL, WEST : OTHER'S LAND, NORTH : ROAD 51 MTR. WIDE, SOUTH : PLOT NO. E- 29 & 30

The description of the property that will be put up for sale is in the Schedule. No officer or other person, having any duty to perform in connection with this sale shall, however, directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the rules/conditions prescribed under the SARFAESI Act, 2002. The E-auction will take place through portal https://disposalhub.com on **08th June, 2022** between 2.00 PM to 3.00 PM with unlimited extension of 10 minutes each. All the Bids submitted for the purchase of the property shall be accompanied by Earnest Money as mentioned above by way of a Demand Draft favoring the "TATA CAPITAL FINANCIAL SERVICES LTD." payable at **Agra, Uttar Pradesh.** Inspection of the property may be done on 03.12.2021 between 11 AM to 5.00 PM.
Note: The intending bidders may contact the Authorized Officer **Mr. Ayan Bhattacharya,** Email id **Ayan.Bhattacharya@tatacapital.com** and Mobile **No.7290010751.**
For detailed terms and conditions of the Sale, please refer to the link provided in secured creditor's website, i.e., https://www.tatacapital.com/content/dam/tata-capital/pdf/tcfsl/AUCTIONTERMS%26CONDITIONS.pdf, or contact Authorized Officer or Service Provider- Nexxen Solutions Private Limited.

Place: Agra, Uttar Pradesh Authorized Officer
Date- 20.05.2022 Tata Capital Financial Services Ltd.

यूनियन बैंक Union Bank

EAB Meerut
Main Branch Meerut

POSSESSION NOTICE
(For Immovable Property) (under Rule 8 (1))

Whereas, The undersigned being the authorised officer of the **UNION BANK OF INDIA** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the Borrowers/ Guarantors/ Mortgagor and also owner of the property/sureties to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrowers/ Guarantors and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this mentioned the date. The borrowers/Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the payment of notice amount and interest thereon to the **UNION Bank of India, Eab Meerut Main Branch, Meerut.** The borrower's attention is invited to the provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

Sl. No.	Name of the Borrower/s & Guarantor/s	Description of Immovable Property	Date of Demand Notice	Date of Possession	Outstanding Amount
1	**Borrower:** Late Mr. Nizamudding Saifi S/o Mahatab Saifi & Smt. Khushnuma W/o Late Nizamuddin Saifi (Legal Heir) & Mr. Deen Mohammad S/o Late Nizamudding Saifi (Legal Heir)	Municipal No. 1/2, Khasra No. 337, Vill- Mukarrabpur, Palhera Tehsil Sardhana, Meerut. Boundaries: East: 26'-0" House of Sh. Chattar Singh, West: 25'-6" House of Sh. Mahtab Ali, North: 31'-9" (Road 15'-0" wide), South: 32'-00" House of Sh. Attar Kali.	09.06.2021	19.05.2022	Rs. 9,50,963.70 + interest and other Charges thereon from 31.05.2021

Date -19.05.2022 **Place - Meerut** **Authorized Officer**

"IMPORTANT"

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PUBLIC NOTICE

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
IN THE MATTER OF THE COMPANIES ACT, 2013 (18 of 2013) u/s SECTION 13
AND
IN THE MATTER OF **AVA INFOTECH PRIVATE LIMITED** HAVING IT'S REGISTERED OFFICE AT RZ-100, MADHYA MARG TUGALKABAD EXTN, NEW DELHI- 110019
....PETITIONER

Notice in pursuance of the provisions of Section 13 of the Companies Act, 2013 in regard to a proposal for alteration of the Memorandum of Association of the Company is hereby given that a petition under section 13 of the Companies Act, 2013, will be filed before the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 by the petitioner company seeking confirmation of the alteration of Clause II of the Memorandum of Association of the Company in terms of the special resolution passed at its Extraordinary General Meeting held on Tuesday 17th May, 2022 to enable the petitioner company to change the situation of the registered office from the 'The National Capital Territory of Delhi' to the 'State of Uttar Pradesh'.
Any person whose interest is likely to be affected by the proposed alteration of the Memorandum of Association may deliver or cause to be delivered or send by registered post his objection supported by an affidavit stating the nature of his interest and grounds of opposition to The Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 and also to the petitioner company at its registered office at the address mentioned above, within twenty one days from the date of publication of this notice the nature of interest and ground of opposition to the petition.

For AVA INFOTECH PRIVATE LIMITED
Sd/-
Mausam Kapur
Place: New Delhi Director
Date: 20.05.2022 (DIN- 08274073)

प्रथमा यू0 पी0 ग्रामीण बैंक
(प्रवर्तक: पंजाब नैशनल बैंक)
मुख्य कार्यालय- रामगंगा विहार फेज-2 मुरादाबाद 244001 (उ.प्र.)

संशोधित निविदा सूचना

बैंक द्वारा अपनी शाखाओं हेतु चैक बुक/ड्राफ्ट प्रिन्टिंग हेतु सिक्योरिटी प्रिन्टर्स को बैंक में एम्पैनल करने हेतु सील्ड निविदायें आमन्त्रित की जा रही है। टैण्डर की समस्त जानकारी/नियम व शर्तें/टैण्डर परिपत्र, बैंक की वेबसाईट www.prathamaupbank.com से प्राप्त की जा सकती है। बैंक द्वारा टैण्डर प्राप्त करने की अन्तिम तिथि दिनांक 02-06-2022 अपरान्ह 02:00 बजे तक है। टैण्डर सम्बन्धित किसी भी अन्य जानकारी हेतु ई-मेल आईडी gad@prathamaupbank.com पर सम्पर्क करें।
महाप्रबन्धक

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF S.K.P.J. INVESTMENT & FINANCE PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	S.K.P.J. Investment & Finance Private Limited
2.	Date of Incorporation of Corporate Debtor	16.05.1989
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U65921DL1989PTC036275
5.	Address of the registered office & principal office (if any) of Corporate Debtor	House No. 106/T-10, Palco House Patel Nagar, New Delhi-110008
6.	Date of closure of Insolvency Resolution Process	17.05.2022
7.	Liquidation commencement date of Corporate Debtor	17.05.2022
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	Mr. Atiuttam Prasad Singh Regn. No: IBBI/IPA-001/IP-P019-2020/12914
9.	Address and Email of the liquidator as registered with the Board	Address: A-97&98 Upper Ground Floor, Street No. 6, Madhu Vihar, Delhi-110092 Email: atiuttamsingh@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: A-97&98 Upper Ground Floor, Street No. 6, Madhu Vihar, Delhi-110092 Email: cirpskpj@gmail.com
11.	Last date for submission of Claims	16.06.2022

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III has ordered the commencement of liquidation of the **S.K.P.J. Investment and Finance Pvt. Ltd.** on **17.05.2022.**
The stake holders of **S.K.P.J. Investment and Finance Pvt. Ltd.** are hereby called upon to submit their claims with proof on or before **16.06.2022**, to the liquidator at the address mentioned against item No.10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Atiuttam Prasad Singh
Date : 20.05.2022 Liquidator of S.K.P.J. Investment & Finance Private Limited
Place : New Delhi Regn. No: IBBI/IPA-001/IP-P019-2020/12914

PUBLIC NOTICE

Notice is hereby given to the general public and the competent government authorities that IPartner India, a registered charitable trust, (Registration no.5454, Book no.4, Vol no.3454 page 76 to 87) has shifted it's registered office from C-181, 2nd Floor, Sarvodaya Enclave, New Delhi 110017 to Office no.402, 4th Floor, Building No. D-35, D-Block, Laxmi Nagar, East Delhi 110092. Any person whose right or interest is affected can intimate us within 7 days of this Notice.
Date: 20th May 2022
Name of Trust: IPartner India
Contact: Info@Ipartnerindia.org

RAJASTHAN PETRO SYNTHETICS LIMITED
CIN- L17118RJ1983002658
Regd. Office: Flat No. 201,8-B, Oasis Tower New Navratan Complex, Bhuwana, Udaipur- 313001 (Rajasthan)
E mail: investors@rpsl.co.in, **Website:** www.rpsl.co.in

NOTICE

Notice is hereby given that pursuant to Regulation 29 read with Regulation 47 of the Securities Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015, a meeting of the Board of Directors of the Company will be held on Monday, the 30th May,2022 at 02:30 p.m., inter alia, to consider approve and take on record the Audited Financial Results of the Company for the quarter and year ended 31st March,2022.
The notice is also available on website of the company www.rpsl.co.in and also on the website of the stock exchange www.bseindia.com.

By Order of the Board
For Rajasthan Petro Synthetics Limited
Sd/-
Place: New Delhi B.R. Goyal
Date: 19.05.2022 Chairman

SINDHU TRADE LINKS LIMITED
Regd. Office: 129, Transport Centre, Rohtak Road, Punjabi Bagh, New Delhi-110035
CIN: L63020DL1992PLC121695

NOTICE

Notice is hereby given that pursuant to Regulation 29 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the meeting of the Board of Directors of the Company will be convened on Tuesday, **24th May, 2022 at 11.00 A.M.** to Issue / Allot the Bonus Shares to the Shareholders of the Company.
This said information is also available on the Company's website at www.sindhutrade.com and may also be available on the website of the stock exchange at www.bseindia.com.

By the order of the Board
For Sindhu Trade Links Limited
Sd/-
Place: Gurugram **Satya Pal Sindhu**
Date: 19.05.2022 **Managing Director**

USS GLOBAL LIMITED
(Formerly known as SURNIDHI INVESTMENT LIMITED)
Regd office : Office No. 400, ITL Twin Towers, B-9,Netaji Subhash Place, Pitam Pura, New Delhi - 110034
Phone: 011- 45824477,
website: www.ussglobalitd.com
E-mail: surnidhiinvestmentltd@gmail.com
CIN: L74900DL1993PLC056491
Notice of 3/2022 Board Meeting

Pursuant to Regulation 29 read with Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, as amended, Notice is hereby given that the 3/2022 Meeting of the Board of Directors of the Company is scheduled to be held on **Monday, 30th May, 2022 at 3:30 P.M** at the Registered Office of the Company, inter alia, to consider and take on record the Audited Financial Results of the Company for the fourth quarter and Year ended March 31st 2022.
The said information is also available on the Company's website at www.ussglobalitd.com and shall also be available on the website of the stock exchange at www.msei.in.

By order of the Board,
For USS Global Limited
(Formerly Known as Surnidhi Investment Limited)
Sd/-
Mohit Gupta
Place: New Delhi Managing Director
Date : 19th May, 2022 DIN : 02366798

नीलामी प्रक्रिया के लिए सार्वजनिक सूचना

शिवालिक स्माल फाइनेंस बैंक लि. पूर्व नाम शिवालिक मर्केंटाइल को आपरेटिव बैंक लि. पंजीकृत कार्यालय–501 सिलिकॉन औरम जसोला जिला–सेंटर नई दिल्ली दक्षिण दिल्ली–110025 तथा प्रधान कार्यालय प्लॉट नंबर–24, 8वीं मंजिल टॉवर 3, इंडिया ग्लाइकोल्स, बिल्डिंग सेक्टर–126 नौएडा, उत्तर प्रदेश, पिन0 नंबर–201304 द्वारा समक्ष मध्यस्थ न्यायाधिकरण श्री पी.डी. सुधाकर द्वारा दिनांक **02.04.2022** को मध्यस्थ वाद संख्या एस–101 / 2021 श्री शुभनंदन पुत्र रामनारायण उपाध्याय व अन्य में मध्यस्थ एवं सुलह अधिनियम की धारा 17 के अंतर्गत पारित किये गए आदेश के अनुसार प्रतिवादी कि अचल सम्पति को बैंक द्वारा कब्जा / हिरासत में लिया गया। हिरासत में ली गयी अचल सम्पति को बैंक नीलामी प्रक्रिया के माध्यम से विक्रय करने हेतु सार्वजनिक सूचना को प्रेषित कर रहा है। अचल सम्पति का ब्योरा निम्न है:–
मकान नंबर – 44, वार्ड नंबर – 10, मोहल्ला राजनगर कॉलोनी, रामनगर रोड, तहसील – आंवला, जिला – बरेली, पिन न. – 243301 (मालिक – मनोरमा गौर पत्नी शुभनंदन)

नियम व शर्तें

1. नीलामी प्रक्रिया अधिकृत अधिकारी द्वारा दिनांक 06–06–2021 को स्थान – शिवालिक स्माल फाइनेंस बैंक, प्लॉट न. 507, सचिन कॉम्प्लेक्स, भाटिया मोड़ जी. टी. रोड़ गाज़ियाबाद में निर्धारित की गई है।
2. दिनांक 27–05–2021 को प्रातः 10:00 से 5:00 तक उक्त अचल सम्पति परीक्षण हेतु निर्धारित की गई है।
3. नीलामी प्रक्रिया में प्रस्तुत किया जाने वाला बोली मूल्य, आरक्षित मूल्य 61,00,000 से अधिक होगी। अधिकृत अधिकारी द्वारा निर्धारित आरक्षित मूल्य से कम पर संपत्ति की बिक्री नहीं की जाएगी।
4. सफल बोलीदाता को बिक्री का 10% (ई.एम.डी.सहित) नीलामी प्रक्रिया के दिन शिवालिक स्मॉल फाइनेंस बैंक लिमिटेड के पक्ष में डिमांड ड्राफ्ट द्वारा जमा करना आवश्यक है, जो सम्बंधित शाखा में देय है और बिक्री मूल्य का 25% नीलामी प्रक्रिया के अगले दिन जमा करना आवश्यक है। बिक्री की शेष राशि (65%) सफल बोलीदाता द्वारा मूल्य का भुगतान 15 दिनों के भीतर किया जाएगा। इच्छुक बोलीदाताओं द्वारा भुगतान की गई ई.एम.डी और बिक्री मूल्य पर कोई ब्याज नहीं होगा। यदि सफल बोलीदाता बिक्री की शर्तों का पालन करने में विफल रहता है या कोई चूक करता है, तो ई.एम.डी. जमा या 25%, जो भी हो बैंक द्वारा ज़ब्त कर लिया जाएगा।
5. अधिक जानकारी के लिए, अधिकृत अधिकारी श्री सतेन्द्र सिंह–9599056695 से संपर्क करें।

दिनांक:–20.05.2022 अधिकृत अधिकारी
स्थान:– गाज़ियाबाद शिवालिक स्माल फाइनेंस बैंक लि.

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF RHC HOLDING PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	RHC HOLDING PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	19th April, 2007
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U67190DL2007PTC162322
5.	Address of the registered office and principal office (if any) of Corporate Debtor	**Registered Office:** G-16, Marina Arcade, Connaught Circus, New Delhi, Central Delhi-110001, India
6.	Insolvency commencement date in respect of Corporate Debtor	**13th May, 2022** (Order Received dated on 19th May, 2022)
7.	Estimated date of closure of insolvency resolution process	**9th November, 2022** (180th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Mr. Gautam Singhal** **Reg. No.:** IBBI/IPA-001/IP-P01437/2018-2019/12240
9.	Address & email of the interim resolution professional, as registered with the board	C-35, Ground Floor, Vivek Vihar, Phase - 1, New Delhi-110095. **Email:** gautam@kifindia.com
10.	Address and e-mail to be used for correspondence with the interim Resolution Professional	Immaculate Resolution Professionals Private Limited, Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018. **Email:** cirp.rhcholding@gmail.com
11.	Last date for submission of claims	2nd June, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **RHC Holding Private Limited** on **13th May, 2022.** (It is pertinent to note that copy of order of Commencement of CIRP is received by Interim Resolution Professional dated on 19th May, 2022)
The creditors of **RHC Holding Private Limited** are hereby called upon to submit their claims with proof, on or before **2nd June, 2022** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.
The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.
Submission of false or misleading proof of claims shall attract penalties.

Gautam Singhal
Date: 19.05.2022 Interim Resolution Professional for RHC HOLDING PRIVATE LIMITED
Place: New Delhi **Reg. No.:** IBBI/IPA-001/IP-P01437/2018-2019/12240

PUBLIC NOTICE

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
IN THE MATTER OF THE COMPANIES ACT, 2013 (18 of 2013) u/s SECTION 13
AND
IN THE MATTER OF **AVA OUTSOURCING PRIVATE LIMITED** HAVING IT'S REGISTERED OFFICE AT RZ-100, MADHYA MARG TUGALKABAD EXTN, NEW DELHI- 110019
....PETITIONER

Notice in pursuance of the provisions of Section 13 of the Companies Act, 2013 in regard to a proposal for alteration of the Memorandum of Association of the Company is hereby given that a petition under section 13 of the Companies Act, 2013, will be filed before the Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 by the petitioner company seeking confirmation of the alteration of Clause II of the Memorandum of Association of the Company in terms of the special resolution passed at its Extraordinary General Meeting held on Tuesday 17th May, 2022 to enable the petitioner company to change the situation of the registered office from the 'The National Capital Territory of Delhi' to the 'State of Uttar Pradesh'.
Any person whose interest is likely to be affected by the proposed alteration of the Memorandum of Association may deliver or cause to be delivered or send by registered post his objection supported by an affidavit stating the nature of his interest and grounds of opposition to The Regional Director, Northern Region, B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003 and also to the petitioner company at its registered office at the address mentioned above, within twenty one days from the date of publication of this notice the nature of interest and ground of opposition to the petition.

For AVA OUTSOURCING PRIVATE LIMITED
Sd/-
Mausam Kapur
Place: New Delhi Director
Date: 20.05.2022 (DIN- 08274073)

केनरा बैंक Canara Bank
A Government of India Undertaking
सिंडिकेट Syndicate

Demand Notice
Regional Office 1 : 71, Nehru Nagar, M. G. Road, Agra

Notice Under Section 13(2) Of The Securitisation And Reconstruction of Financial Assets and Enforcement Of Security Interest Act 2002.

Whereas at the request of you (below mentioned borrowers), Canara Bank has granted **Credit Facility** against schedule property creating security interest in favour of the Bank. The particulars of property mortgaged by you by way of deposit of title deeds creating security interest in favour of the Bank are mentioned hereunder. As you have failed to discharge the debut due to the Bank, the below mentioned loan account has been classified as Non-performing Asset as per the guidelines issued by the Reserve Bank of India. As the **Demand Notice** sent to you by Registered Post calling upon you to discharge the debt due to Bank were returned, unserved, we are issuing this notice through publication.

Name & Add. of Borrowers/Guarantors	Description of Property	Date of Notice	Amount of Demand Notice
Branch- Shastripuram, Agra			
Borrower- 1) M/s Shiv Ventures, Prop. Mrs. Deepti Gupta W/o Prashant Garg, 2) Sh. Anil Kumar Gupta S/o Bhramdev Gupta, **Add. of Both-** 52, Shyam Nagar, Paschimpuri, Sikandara, Agra, 3) Smt. Deepti Gupta W/o Prashant Garg, **Add.-** A-806, Aparna Prem Apartments, Near Sunari Petrol Pump, Agra.	House on Plot No. 52 & Khasra No. 935 Mi. Shyam Nagar, Paschimpuri, Sikandara Bahistabad, Agra, Area- 126.34 Sq. Mtr., Property in the name of Sh. Anil Kumar Gupta S/o Bhramdev Gupta, Bounded as: East- Remaining part of land of Sh. Pankaj Gupta, West- Plot No. 51, North- Road 60 ft. wide, South- Plot No. 53.	27.04.2022	₹ 42,50,635/- as on Dt. 26.04.2022 + interest & expenses

If you, the aforementioned persons fails to repay the above mentioned amount due by you with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13 (2) ofSARFAESI Act, within 60 days from the date of Publication of this notice, the bank will exercise all orany of the rights detailed under Sub-section (4) of section 13 of SARFAESI Act and other applicable provisions of the said Act. This notice is without prejudice of the Bank's right to initiate such other actions or legal proceedings, as it deem necessary under any other provisions of law.

Dated : 20-05-2022 Place : Agra **Authorised Officer**

pnb punjab national bank
........Together for the better

CIRCLE SASTRA MOGA
1st Floor, Partap Road Branch, Partap Road, Moga-142001

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES)

Whereas the Undersigned being "Authorized Officer" of **Punjab National Bank,** under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 in Exercise of powers conferred under section 13(2) read with Rule 3 security interest (Enforcement) Rules, 2002 issued a demand notice on the date mentioned against the account calling upon the respective borrower(s)/ Guarantor(s) to repay the amount as mentioned against account within 60 days from the date of notice, date of receipt of the said notice.
The borrower(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the borrower(s)/Guarantor(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property(ies) described here below in Exercise of the powers conferred on him under section 13(4) of said ACT read with Rule 8 of the said Rules on the date mentioned against each account.
The borrower(s)/Guarantor(s) in particular & the public in general is hereby cautioned not to deal with the said property(ies) and dealing with the property(ies) will be subject to the charge of the **Punjab National Bank,** for the amount and interest thereon.
The borrower(s)/ Guarantor(s) attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset(s).

Name of the Branch Borrower(s)/Guaranator(s)/ Mortgagor(s)	Description of the Property/ies Mortgaged	Date of Demand Notice	Date of Possession	Amount Outstanding
B/o : Bagha Purana **Borrower : Harshdeep S/o Mangat Rai**	Residential House measuring 3 marlas 5 Sarsai (968 sq. feet) being 7/600 share of 8 Kanal 1 marla out of Khasra No. 462(3-19), 463(4-2), 454(6-17), Khewat No. 499-500-501 as per Jamabandi 2013-2014 Vide Vasika No. 1295 dated 19.11.2015, Situated at Gali Jassowal Wali, Moga Road, Bagha Purana Distt. Moga in the name of Harshdeep S/o Mangat Rai. Bounded as under : **North** : Street, **South** : Vikas, **East** : Street, **South** : Harjot Singh.	20.01.2022	19.05.2022	Rs. 9,34,599.20 (Rupees Nine Lacs Thirty Four Thousand Five Hundred Ninety Nine and Paisa Twenty only) as on 31.03.2021 plus further interest and other charges thereon.
B/o : Bagha Purana **Borrower : Kulwant Singh S/o Balvir Singh.**	House measuring 7.12 marla (2041 sq. feet) being 5/66 share of 4 Kanal 19 marla out of Khasra No. 36//23/2(4-19), Khewat No. 214, Khatoni No. 362 as per Jamabandi 2001-2002 vide vasika No. 9604 dated 17.03.2016 Situated at Village Mehron, Distt. Moga in the name of Kulwant Singh. Bounded as under : **North** : Owner, **South** : Passage, **East** : Owner, **West** : Owner Harinder Pal.	10.01.2022	19.05.2022	Rs. 7,27,318.07 (Rupees Seven Lacs Twenty Seven Thousand Three Hundred Eighteen and paisa Seven only) as on 31.03.2021 plus further interest and other charges thereon.

Date : 19.05.2022 **Place : Moga** **Authorized Officer**

BANARAS BEADS LIMITED

BBL® ESTD. 1940 (An ISO Certified Company)
(An export House Recognised by Government of India)
Regd. & Head Office : **A-1 Industrial Estate, Varanasi-221106** (CIN No.L01131UP1980PLC004984)
Ph : 0542-2370161-64(4lines) E-mail : rksingh@banarasbead.com, investor@bblinvestor.com
Extract of Statement of Stand Alone Audited IND AS Financial Results for the Quarter & Year ended 31st March 2022 **(Rs. in lacs)**

Sl. No.	PARTICULARS	Quarter Ended 31.03.2022 Audited	Year to Date 31.03.2022 Audited	Quarter Ended 31.03.2021 Audited	Year Ended 31.03.2021 Audited
1.	Total Income from Operations	508.15	2511.80	358.88	2047.08
2.	Net Profit / (Loss) for the period (before tax Exceptional and/or Extraordinary items)	71.24	380.66	39.52	317.41
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	71.24	380.66	39.52	317.41
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	57.62	292.04	31.40	239.29
5.	Total comprehensive Income for the period [Comprising profit/ (Loss) for the period (after tax) and Other Comprehensive income (after tax)]	57.62	292.04	31.40	239.29
6.	Equity Share Capital	661.39	661.39	661.39	661.39
7.	Reserve (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year	4343.08	4343.08	4104.60	4104.60
8.	Earning Per Share (of Rs.10/- each) Basic & Diluted	0.87	4.40	0.47	3.61

Notes: 1. The above is an extract of the detailed format of Audited financial result filed with stock exchanges under Regulation 33(3) (c) of SEBI (Listing Obligations and Disclosure Requirements) Regulation 2015 as amended and prepared in accordance with IND AS.
2. The full format of Quarterly Financial Result are available on the Bombay Stock Exchange website (URL : www.bseindia.com/corporates), the National Stock Exchange website (URL:www.nseindia.com/corporate) and on the Company's website (URL:www.bblinvestor.com).
3. Corresponding figures in previous year / period have been regrouped wherever considered necessary.
4. The figures for the quarter ended 31st March,2022 and 31st March,2021 are the balancing figures between the audited figures in respect of the full financial year and the published year to date figures upto the third quarter of the current/respective financial years.

By order of the Board
For BANARAS BEADS LTD.
Sd/-
Date : 19.05.2022 (ASHOK KUMAR GUPTA)
Place : VARANASI Chairman & Managing Director